

स्वास्थ्य पर और के कुप्रभाव को रोकने के लिये कानून

1525. श्री मूलबन्ध डगा : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार शेर के कारण स्वास्थ्य पर पड़ने वाले बुरे प्रभाव को रोकने के लिए एक कानून बनाने का है, और

(ख) यदि हाँ, तो कब तक ?

योजना मंत्रालय में राज्य मंत्री (श्री इंकर घोष) : (क) और (ख). इस समय इस प्रकार के कानून बनाने के लिए विधेयक पेश करने का कोई प्रस्ताव नहीं है।

**Killing of two Landless Labourers in Satem village of South Gujarat**

1526. SHRI M. KATHAMUTHU:  
SHRI B. S. BHAURA:  
SHRI H. N. MUKERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the alleged killing of two landless labourers in Satem village of South Gujarat;

(b) if so, the action taken against the culprits;

(c) whether such incidents have been reported from other States also; and

(d) if so, the member of agricultural workers who have sacrificed their lives so far in their fight for implementation of land reforms and minimum wages?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (d). The information asked for is being

collected and the same will be laid on the Table of the House as soon as it is received.

**Cases of violation of Foreign Exchange Regulations**

1527. SHRI B. S. BHAURA:  
SHRI K. M. 'MADHUKAR':

Will the PRIME MINISTER be pleased to state:

(a) whether a number of cases of violations of the Foreign Exchange Regulations have been registered during the last two months against some persons including some foreigners;

(b) if so, the particulars of those persons and documents seized from them in this regard; and

(c) the action taken by Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI G. M. MEHTA): (a) and (b). The number of cases taken up for enquiry by the Enforcement Directorate during June and July, 1976 or in respect of which adjudication proceedings have been initiated by it during these two months under the Foreign Exchange Regulation Act, is rather large. If the case about which or the person about whom further information is required, is specified then such details and particulars as can be disclosed at this stage without prejudice to the investigation of the case, can be collected and furnished.

(c) On completion of the enquiry/ adjudication proceedings, appropriate action will be taken in accordance with the relevant provisions of the Foreign Exchange Regulation Act.